

(a) whether the Government propose to set up a vegetable oils mill in Gaya Parliamentary Constituency of Bihar; and

(b) if so, the name of the place selected for this purpose and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) Does not arise.

Setting up of Branches of IDPL in Backward Areas

266. SHRI NARAIN SINGH CHAUDHRY: Will the PRIME MINISTER be pleased to state:

(a) whether the Hathi Commission Report had recommended to set up the branches of I.D.P.L. in backward areas; and

(b) the details of the backward areas State-wise where the said recommendation has been implemented particularly in Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). The Committee on Drugs & Pharmaceutical Industry populations Known as Hathi Committee, had recommended in April, 1975 that public sector while expanding capacities and installing new capacities to fulfil the production obligation incorporated in the Committee's recommendations, should take due care that location of sites for new units for bulk drug production was dictated by reasons of economy. The Committee also felt that balanced dispersal of drug industry was essential considering the vastness of the country and also the importance of the industry. While the Committee expressed the

view that industries should not be allowed to concentrate near leading towns and cities, the States should provide sufficient incentives to the industry to develop in the backward areas. The recommendations of the Committee were for the drug industry and the public sector in general.

Indian Drugs & Pharmaceuticals Limited had subsequent to the submission of the Hathi Committee Report, set up two new manufacturing units in backward areas. These are (i) Niacina-mide Plant at Muzaffarpur (Bihar) and (ii) Formulation Plant at Dundaheera, Gurgaon (Haryana).

Setting up of Vegetable Oil Mill in Aligarh

267. SHRIMATI GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a vegetable oil mill in the Aligarh Parliamentary Constituency; and

(b) if so, the name of the place selected for this purpose and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN): (a) No, Sir.

(b) Does not arise.

[English]

Permission for Import of Edible Oils by West Bengal

269. SHRI AJAY MUKHOPADHYA Will the PRIME MINISTER be pleased to state:

(a) whether the Government of West Bengal has requested for permission to import 15,000 tonnes of edible oils till March, 1992;

(b) if so, whether the said permission has since been accorded; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) and (c). The State Government of West Bengal has been permitted to import 8000 MT of edible oil directly.

Statutory Authority for Granting Drug Manufacturing Licences

270. SHRI RAMESHWAR PATIDAR: Will the PRIME MINISTER be pleased to state:

(a) the statutory authority to grant drug manufacturing licences and also to ensure compliance of licensing condition including good manufacturing practice norms;

(b) whether the verdict of the Statutory Authority can be rejected or ignored by any Government Department:

(c) whether any statutory powers to check licensing conditions particularly GMP norms have been delegated under Section 21 of Drugs and Cosmetics Act, 1940 to Director General, Quality Assurance under Ministry of Defence; and

(d) if so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS FERTILISERS (DR. CHINTA MOHAN): (a) The power to grant industrial licences under I (D & R) Act for the manufacture of pharmaceuticals vests with the Ministry of Industry. In addition as per the provisions of Drugs and Cosmetics Act, 1940 and the Rules there under which

are administered by the Ministry of Health, the State Drugs Controller, appointed by the State/UT Govt. is the statutory authority to grant licences to manufacture drugs and ensure compliance of the licensing conditions, including Good Manufacturing practices.

(b) Under Rule 84-A of the Drugs and Cosmetics Rules, 1945, the appeal against the orders of the licensing authority lies with the State Government.

(c) No, Sir.

(d) Question does not arise.

Extension of Metro Railway in Calcutta

271. SHRI CHITTA BASU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have since approved the proposals for the extension of Metro Railways in Calcutta from Tollygunj to Garia and from Salt Lake to Howrah; and

(b) if so, the details of the proposals thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Govt. of West Bengal have proposed the extension of the Metro Railway from Tollygunj to Garia. After examination it was felt that the feasibility Report in respect of the above project needed updating and the funding pattern of the project required to be worded out. The matter was therefore referred back to the Government of West Bengal. The Govt. of West Bengal have engaged M/s Rail India Technical & Economic Services Ltd. for updating the existing feasibility study. At present there is no proposal for provision of Metro System from Salt Lake to Howrah.